

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI


C.P No. 67/(MAH)/2016  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2017

NAME OF THE PARTIES: M/s. Jhaveri Flexo India Limited

SECTION OF THE COMPANIES ACT: 61(1)(b) of the Companies Act 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
2	Mayur Shetty Zil Shah from Rajani Associates	advocates for the Applicant	

**Order**

MA No.42/2017 IN CP No. 67/61(1)(b)/NCLT/MB/MAH/2016

On the Application moved by the Petitioner Counsel for withdrawal of the  
Petition, Petitioner counsel is at liberty to withdraw the Company Petition, *accordingly,*  
*as this petition is dismissed as withdrawn.*

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)